

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 3**

SERVICE TAX APPEAL NO. 52159 OF 2018

[Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-036-18-19 dated 13.04.2018 passed by the Commissioner (Appeals) Central GST, Raipur]

M/S RAIPUR STEEL CASTING INDIA PVT LTD

Appellant

619-B/612, Urla Industrial Area,
Raipur (CG)

Vs.

**COMMISSIONER (APPEALS) CENTRAL GST,
RAIPUR**

Respondent

Central Goods and Service Tax Commissionerate
GST Bhawan, Tikrapara,
Dhamtari Raod, Raipur
Chhattisgarh-492001

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri S K Meena, Authorised Representative

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51160 /2023

Date of Hearing/Decision : 01/09/2023

BINU TAMTA:

Learned authorized representative appearing for the department agrees that the matter has been settled under the SVLDRS Scheme. Accordingly, the appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**